

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 413
IB/373/ND/2022

IN THE MATTER OF:

Tata Capital Financial Services Limited	...	Applicant
Versus		
Mrs Anju Khurana	...	Respondent

Under Section 95(1) of IBC,2016

Order delivered on 13.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the RP : Mr. Mithun Khatry,

HYBRID HEARING (PHYSICAL & VC)

ORDER

No representation on behalf of the applicant. Learned Counsel for the Resolution Professional is present through video-conferencing. List this matter on 07.06.2024 for arguments.

Sd/-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)